

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

46. Company Petition/192/2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 26.06.2024**

**NAME OF THE PARTIES: - Saida Esmail Kadwani Alias Shaida
Esmail Kadwani
Vs.
Zinnia Properties Pvt. Ltd.**

Section: U/s 59, 58(3) of the Companies Act, 2013

ORDER

Adv. Ankit Lohia a/w Adv. Miloni Shah appeared for the Petitioner/Applicant. Adv. Avinash R Khanolkar a/w Adv. Khushboo Bhanushali appeared for Respondent No.1. The matter was heard at length. It is pointed out that the petition has been filed on account of the refusal to transfer shares corresponding to Flat No. A-43 and A-44 on the ground that the Petitioner did not approach to Respondent prior to purchasing the flat. It has been suggested to the counsel for the Respondent that the Respondent may consider granting ex-post facto permission. Counsel for the Respondent seeks time to seek instructions from his client. Let instructions in this regard be sought by the counsel for the Respondent. List this matter for further hearing on **11.07.2024**.

Sd/-
ANIL RAJ CHELLAN
Member (Technical)

JAGDISH

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)